## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UN-STARRED QUESTION NO 2978 TO BE ANSWERED ON 15.03.2016

#### Vehicular Pollution

#### 2978. SHRI NALIN KUMAR KATEEL:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received complaints regarding air pollution due to increase in diesel powered vehicles in the country and if so, the details thereof;
- (b) whether the Government has set new emission norms to check the air pollution in the country;
- (c) if so, the details thereof; and
- (d) the mechanism put in place by the Government to ensure that the vehicles follow emission norms?

### ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (SHRI PRAKASH JAVADEKAR)

- (a) Yes, Sir. The complaints mostly relate to phasing out of diesel vehicles direction of NGT in context with phasing out of 10 year old diesel vehicles in Delhi/NCR, price differential between diesel and gasoline fuel, technologies for reducing emissions from diesel vehicles, etc.
- (b) & (c) The Emission standards are notified by Ministry of Road Transport and Highways (MoRTH) under the provisions of Motor Vehicles Act, 1989. There are separate sets of emission norms applicable for diesel and gasoline vehicles. Presently, BS IV emission norms are applicable for 63 cities. Recently, the Government has finalised leapfrogging to Bharat Stage VI (BS-VI) mass emission norms by 1<sup>st</sup> April, 2020 and released draft notification on 19<sup>th</sup> February, 2016 to this effect. It is estimated that investment requirement for gasoline works out to be about ₹ 20,000 crore and for diesel, it is estimated to be ₹ 60,000 crore as per Auto-Fuel Vision and Policy 2025.
- (d) The compliance of emission norms for new vehicles are ensured through Type Approval testing of the new vehicles at the certified testing centres. Once a Type Approval Certificate is issued, then only a particular model of a vehicle is allowed to ply on the roads. Conformity of Production (CoP) testing is also done on new vehicles to ensure compliance.

State/UT Governments are responsible for implementation of notified emission norms. The compliance of emission from in-use vehicles is done through Pollution Under Control Testing (PUC) carried out at the PUC centres authorized by State Transport Departments. Possession of a valid PUC certificate is a requirement for a vehicle to ply on roads.

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